

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.48
C.P. (CAA) No.10/BB/2023

IN THE MATTER OF:

M/.s. Shilpa Medicare Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Shyam Sundar
For the ROC : Ms. Anuparna Baradolo

ORDER

1. Heard the Ld. Counsel for the Petitioner and the ROC.
2. It is noticed that Ld. Counsel for the Petitioner has not yet complied with para-2 of the Order dated 14.03.2024 wherein he was directed to comply with para 3 of the Order dated 26.04.2023 by filing affidavits with regard to the CDR and pending legal proceedings/investigation under any law, and affidavit regarding objections, received, if any, for the proposed scheme. Therefore, he is directed to comply with the same within a period of two weeks **subject to payment of cost of Rs.10,000/-** (Rupees Ten Thousand Only) to the '*Prime Minister's National Relief Fund*' and file a Memo enclosing the proof of payment in the Registry within a period of one week, failing which the matter will be decided based on the records available. It is made clear that only after filing the proof of payment, the Affidavits will be considered.
3. Further, Ld. Counsel for the Petitioner submits that he has e-filed his response to the reports filed by the ROC/RD and the OL and seeks time to file the physical copy of the same. Therefore, final one weeks' time is granted for filing the same, after duly serving the copy on the other side.

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4. In spite of granting two weeks' time *vide* para-4 of the Order dated 14.03.2024, IT Dept. has not yet filed its report. Therefore, final one weeks' time is granted to the IT Dept. to file its report, failing which the matter will be decided based on the records available. Thereafter, one week time is granted to the Petitioner to file their response/reply to the report filed by the IT Dept. after duly serving the copy on the other side.
5. List the matter on **20.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma